

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-84/2003/644/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Sri Satya Nath Sarma,
District and Sessions Judge,
Bongaigaon, Assam.

Dated Guwahati the 9th February, 2022.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No.DJB I-11/2022/702 dtd 07.02.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for six days w.e.f. 17.02.2022 to 22.02.2022 (prefixing 16.02.2022) along with station leave permission, with your official vehicle, at own cost, from the evening of 15.02.2022 till the morning of 23.02.2022**, as prayed for. Further, you have been directed to hand over charge to the Civil Judge & Assistant Sessions Judge, Bongaigaon and in her absence to the next senior most Judicial officer in the station before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-84/2003/645-646/A, dated , 09-02-2022

Copy to:

1. The Principal Accountant General (A & E), Assam, Copy of the application is sent herewith for information and necessary action.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

[Handwritten signature]
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